

(2024) 01 TP CK 0033

Tripura High Court- Agartala

Case No: Contempt Case (C) No. 116 Of 2023

Kalpita Sutradhar

APPELLANT

Vs

Saradindu Choudhury And Anr.

RESPONDENT

Date of Decision: Jan. 22, 2024

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: Somik Deb, P. Chakraborty, M. Debbarma

Judgement

Arindam Lodh, J

Heard Mr. Somik Deb, learned senior counsel assisted by Mr. P. Chakraborty, learned counsel appearing for the petitioner. Also heard Mr. M. Debbarma, learned counsel appearing for the respondent-contemnors.

This is a contempt petition filed by the petitioner for alleged wilful disobedience of the order of this Court dated 25.01.2023 passed in WP(C) No.942 of 2022.

Learned counsel has submitted that a writ appeal has been preferred against the said order, but, he has failed to inform this Court about the latest status of the writ appeal and whether any stay has been granted.

At this juncture, Mr. Debbarma, learned counsel has submitted that the matter has not been listed yet.

In view of this, I direct Mr. Debbarma, learned counsel for the respondent-contemnors to inform this Court about the latest status of the writ appeal within 7(seven) days. If the respondent-contemnors fail to obtain any order staying the operation of the order dated 25.01.2023 then, in case of non-compliance, this Court shall be compelled to initiate a contempt of Court proceeding against the respondent-contemnors.

List the matter on **06.02.2024**.